

WRITTEN ANSWERS TO QUESTIONS*[English]***Sale of Duplicate Cloth**

***364. SHRI ANANTA PRASAD SETHI:** Will the Minister of FINANCE be pleased to state:

(a) whether during the course of income tax raids in the last two years, some cases of sale of duplicate cloth with popular brand names in the country have come to the notice of Government;

(b) if so, the details thereof; and

(c) the remedial measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) No, Sir.

(b) and (c). Do not arise.

Appointment of Notary Public

***369. SHRI N. DENNIS :** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any guidelines have been issued by Government for the appointment of Public Notaries in the States; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): (a) and (b). The appointment of notaries is governed by the provisions of the Notaries Act, 1952 and the Notaries Rules, 1956.

Working Conditions of Tea Garden Workers

***370. SHRI ABDUL HAMID :** Will the Minister of COMMERCE be pleased to state:

(a) whether Tea Board has taken any steps to secure better working conditions and improvement of amenities and incentives for tea garden workers in Assam; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) Yes, Sir.

(b) Tea Board undertakes supplementary welfare programmes and schemes for the benefit of tea plantation workers and their dependents in India including Assam through the various schemes on matters not covered by the Plantation Labour Act, 1951.

The Welfare activities of the Board are classified into two main categories viz.

(1) Grant of education stipends to the wards of tea garden workers for prosecuting studies above primary stage, and

(2) Financial assistance to various institutions and organisations under General Welfare Schemes for the benefit of tea garden workers and their dependents.

Cases pending and Staff Strength in Central Agency

***371. SHRI SHANTARAM NAIK :** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the strength of staff including Advocates and other legal practitioners employed permanently by the Central Agency in his Ministry;

(b) the number of cases presently pending with Central Agency, Ministry-wise and Department-wise;

(c) the number of cases of the State of Goa pending with Central Agency; and

(d) the number of cases of Union Territories pending with Central Agency?

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): (a) 55

(b) to (d). Receipt and disposal of cases in the Central Agency Section is a continuous process. Information about the pending cases in the Central Agency Section, Ministry-wise or Department-wise, and also of a States and Union Territories is not maintained.

Foreign Investment

***374. SHRI V. SREENIVASA PRASAD:**
Will the Minister of FINANCE be pleased to state:

(a) the total investment made by the various foreign countries in Indian Industry during the last two years (upto March, 1989) ; and

(b) the percentage of capital repatriated to each country during this period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). The information is being collected and will be laid on the Table of the House.

Check on Entry of Unauthorised Persons in Reserved Compartments

***377. PROF. SAIF-UD-DIN SOZ:**
SHRIMATI D K. BHANDARI:
Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that passengers with or without tickets get into reserved compartments and usually misbehave with bonafide passengers in the reserved compartments causing harassment to them;

(b) whether recently there has been an incident of murder of a foreigner by such intruders in Jhelum Express; if so, the details thereof; and

(c) the concrete steps Government propose to take to check the entry of unauthorised persons in reserved compartments for the safety of the passengers particularly in Jhelum Express and such other long distance trains?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Some such cases have been reported.

(b) On 10.7.89, a French national who was travelling by Jhelum Express from Pathankot to New Delhi, sustained injuries during an altercation with some passengers between Sonapat and Sabzi Mandi stations on Ambala-Delhi Section of Northern Railway. He was removed to Northern Railway Central Hospital where he was declared dead on arrival. Delhi Railway Police have registered a case of murder.

(c) The following steps have been taken:

(i) Distance restrictions on travel have been imposed in certain long distance trains.

(ii) Surprise checks are conducted with the help of GRP/RPF and unauthorised passengers found travelling in reserved coaches are detained and fined under provisions of Indian Railways Act.